

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 28th day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

C.P. 17 of 2019

in

OA. 1031 of 2016

M. Allabaksh,
S/o. Mohammed Khan,
No. 27, Kathif Noor Mohammed Nagar,
(Near New Colony),
Nellikuppam- 607 105,
Panruttu Taluk,
Cuddalore District.

....Applicant

(By Advocate: Mr. R. Malaichamy)

1. Shri Ambesh Upmanyu,
The Postmaster General,
Central Region (TN),
Tiruchirappalli- 620 001;
2. Shri Prakasam,
Superintendent of Post Offices,
Cuddalore Division,
Cuddalore- 607 001.

...Respondents

(By Advocate:)

ORAL ORDER

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

This C.P. has been filed alleging wilful disobedience of the order of this Tribunal dated 20.6.2018 in O.A. 1031 of 2016 whereby the competent authority was directed to consider any representation to be submitted by the applicant citing the relevant orders of the Tribunal/Court in pursuance of which similarly placed persons might have been granted the benefit of HRA & CCA in accordance with law and pass a reasoned and speaking order within a period of two months.

2. It is alleged that the applicant had filed representation dated 13.10.2018 in pursuance thereof, which has not been responded to so far. Accordingly, the respondents are liable to be punished for contempt, it is contended.
3. On perusal, it is seen that the applicant has neither attached any acknowledgment of the receipt of representation by the respondents nor any postal receipt thereof as evidence. In such a situation, C.P. is not liable to be entertained. It is for the applicant to follow a proper procedure for redressal of his grievance which is not evident in this case.
4. C.P. is dismissed.